

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA,
MEMORANDUM OF APPLICATION

[Under Section 18 (1) read with Sections 14, 15 and 17 of the National Green Tribunal Act, 2010]

Original Application No. 175 of 2025 E.Z.

Between
Jabbar Ali Peada,
... Petitioner
Versus
The State of West Bengal & Ors.
... Respondents

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Enrollment No. F/1785/2018



Sl. No. 50/26

Jabbar Ali Peada

Filed by
Prabhat Ghosh
Advocate

DISTRICT- NORTH 24 PARGANAS

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONAL BENCH, KOLKATA,

WEST BENGAL FINANCE CENTRE, 3RD FLOOR,

NEW TOWN, KOLKATA

Original Application No. 175 of 2025 E.Z.

Jabbar Ali Peada, son of Late Year Ali Peada, residing at Hatiara, Methupara, P.O.- Hatiara, Police Station- Eco Park, District- North 24 Parganas, Kolkata-700157;

....APPLICANT

Versus

1. The State of West Bengal, through the Principal Secretary, Department of Environment, Government of West Bengal, Prani Sampad Bhawan, 10A, Block-LB, Sector-III, Bidhannagar, Kolkata- 700106, (Email-acsenwb@gmail.com)

2. The West Bengal Pollution Control Board, through the Member Secretary, Department of Environment, Government of West Bengal, Paribesh Bhawan, 10A, Block-LA, Sector-III, Bidhannagar, Kolkata-700098 (Email- ms.wbpcb-wb@bangla.gov.in)



25 MAR 2026

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Jabbar Ali Peada
Filed by
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3. The Chairman, West Bengal Pollution Control Board, Paribesh Bhawan, 10A, Broadway Road, LA Block, Sector-3, Bidhannagar Kolkata, West Bengal- 700106 (Email: chairman@wbpcb.gov.in);

4. Bidhannagar Municipal Corporation, service through the Mayor, having office at Poura Bhawan, FD-415A, Block- FD, Sector-III, Salt Lake City, Kolkata- 700106 (Email: bidhannagar.corporation@gmail.com);

5. The Mayor, Bidhannagar Municipal Corporation, having its office at Poura Bhawan, FD-415A, Block- FD, Sector-III, Salt Lake City, Kolkata-700106 (Email: bidhannagar.corporation@gmail.com);

6. The Mayor-in-Council, Bidhannagar Municipal Corporation, having its office at FD-415, Bidghannagar, Salt Lake City, Kolkata- 700106 (Email: bidhannagar.corporation@gmail.com);

7. The Commissioner, Bidhannagar Municipal Corporation, having its



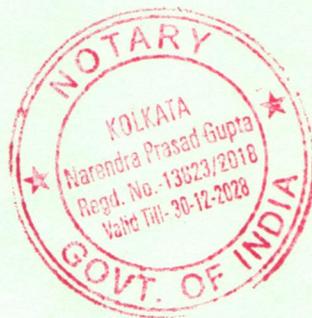
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Jabbar Ali Peada
 Filed by
 Bhadrata Pramanick
 Advocate

office at FD-415, Bidhannagar, Salt Lake City, Kolkata-700106 (Email: bidhannagar.corporation@gmail.com);

8. The Principal Chief Conservator of Forests, (HoFF), Department of Forest, Government of West Bengal, Block- LA-10A, Aranya Bhawan, Kolkata-700106 (Email: ccfhc.frd-wb@bangla.gov.in);

9. The Officer-in-Charge, Eco Park Police Station, having its office at Jatragachi, Deshbandhu Nagar, Kolkata-700156 (Email: oc.ecoparkps-bdn@policewb.gov.in



and

ecoparkpolicestation@gmail.com);

10. Abdul High Piada, son of Aujbilla Ali Piada, working for gain at Dag No. 441, Mouza- Hatiara, J.L. No. 14, P.S.- Eco Park, District- North 24 Parganas, Pin- 700157;

...RESPONDENTS

SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE APPLICANT

I, Jabbar Ali Peada, son of Late Year Ali Peada, aged about 42 years, by faith- Muslim, by occupation- unemployed, residing at Hatiara, Methopara,

25 MAR 2026





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Jabbar AH Rade

Filed by

Narendra Prasad Gupta

P.S.- Eco Park, Hatiara, District- North 24 Parganas, Pin- 700157 do hereby solemnly affirm and say as follows:

1. That I am the applicant herein and as such I am well acquainted with the facts and circumstances of this Application and I am competent to affirm this Affidavit.
2. The applicant has filed the instant original application for the reliefs as prayed therein. The applicant craves leave to refer to the original application at the time of hearing.
3. During course of hearing of the original application on 29th October, 2025, the Hon'ble Tribunal directed the applicant herein to produce additional documents including photographs in support of his claims made in the original application.
4. The applicant states that he has been advised to place on record the photographs pertaining to running of the power press operated machine factory being run in the neighbourhood by way of filing the instant affidavit before this Hon'ble Tribunal.
5. The applicant states that the area in which the power press machine is being operated is a hostile environment and the applicant in his previous attempts to take photographs had failed miserably, fearing for his safety, as the workers and owners of the factory are always in the locality.
6. The applicant states that the applicant has somehow managed to click pictures while raw materials were being transported into the factory premises. A copy of the photographs is annexed hereto and marked as Annexure "E".
7. The applicant humbly states that he is unable to provide a better copy of photographs along with the instant affidavit.

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8. The petitioners submit that the aforesaid document is necessary to bring on record for the purpose of proper adjudication of the case. I humbly submit that the leave be given to file the instant affidavit to bring on record the above documents as mentioned in the preceding paragraphs for the purpose of proper adjudication of the case.
9. That the statements made in paragraphs 1 to 7 are true to my knowledge and those made in paragraph 8 are my humble submission before this Hon'ble Court.

Jabbar Ali Peasa
SIGNATURE OF THE APPLICANT

Identified by me,

Berati Pramonick
Advocate



M
NARENDRA PRASAD GUPTA
NOTARY
GOVERNMENT OF INDIA
REGN. NO.-13823/2018

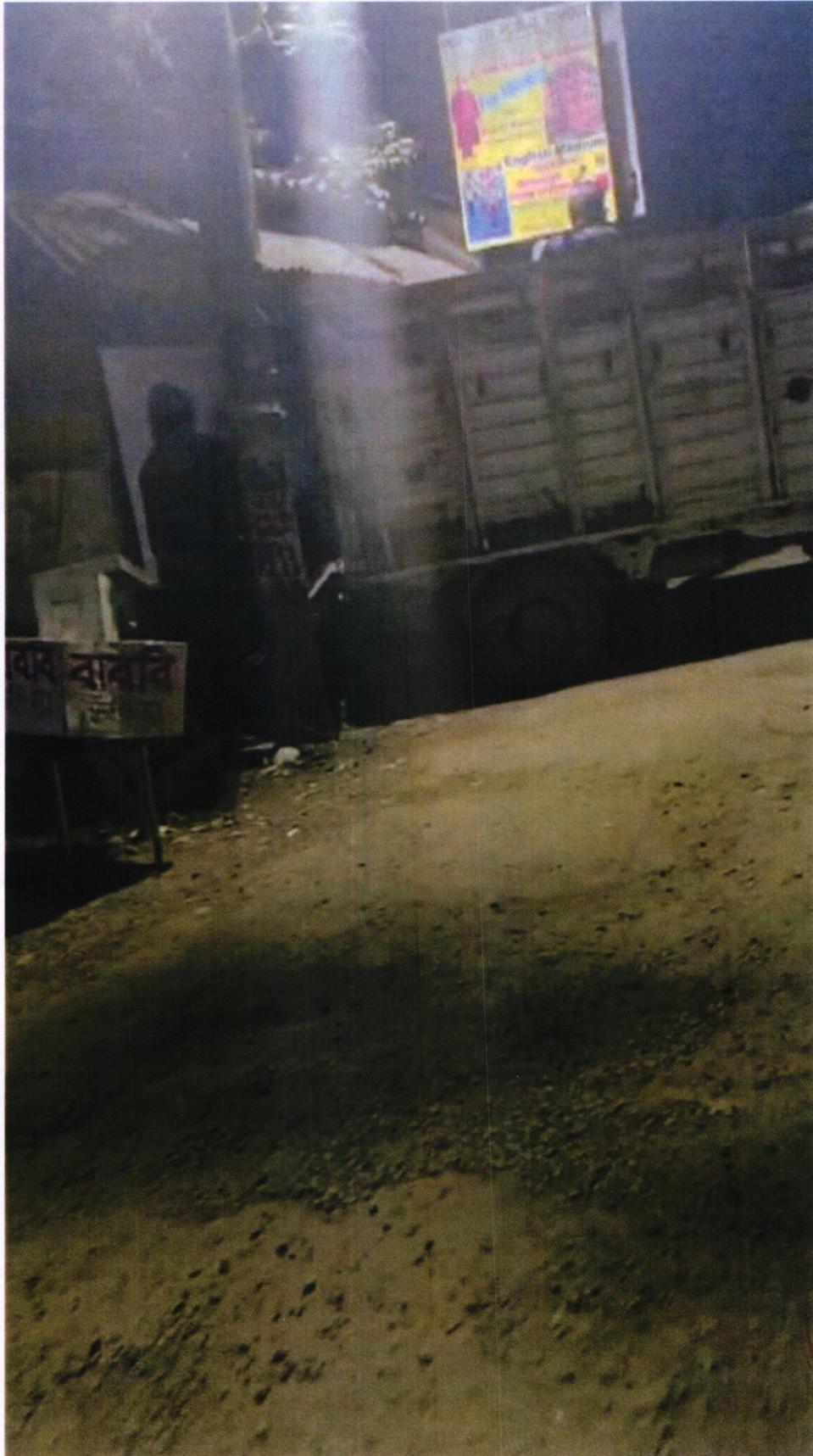
&
ADVOCATE, HIGH COURT CALCUTTA
8, Old Post Office Street (Ground Floor)
Opp. F-Gate (High Court)
Mob.-9883135090

L.T.I.(s)/Signatures(s) of the
Executant/s attested by me or Identification

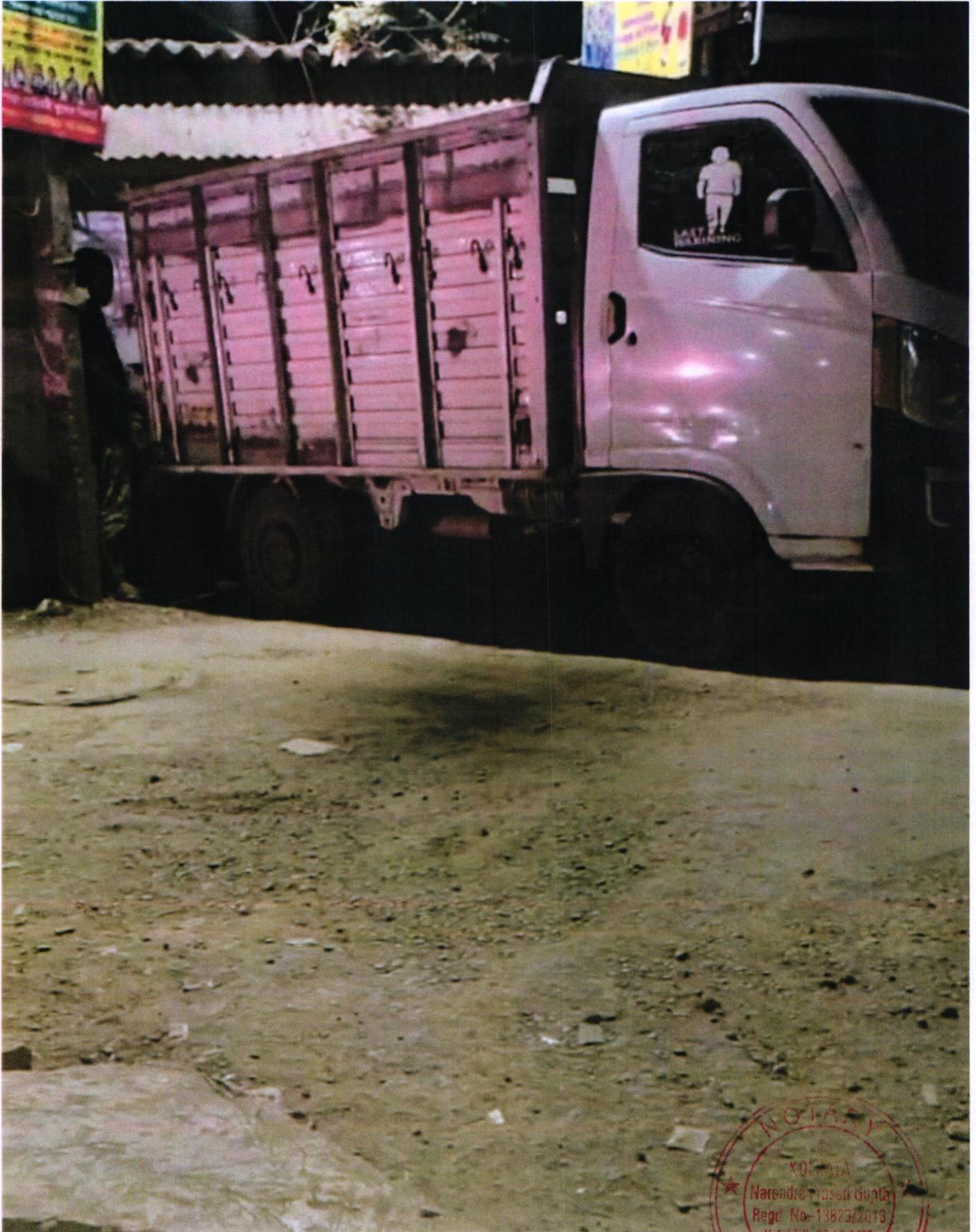
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NARENDRA PRASAD GUPTA, NOTARY
Advocate, HIGH COURT KOLKATA
Regd. No.-13823/2018, Govt. of India

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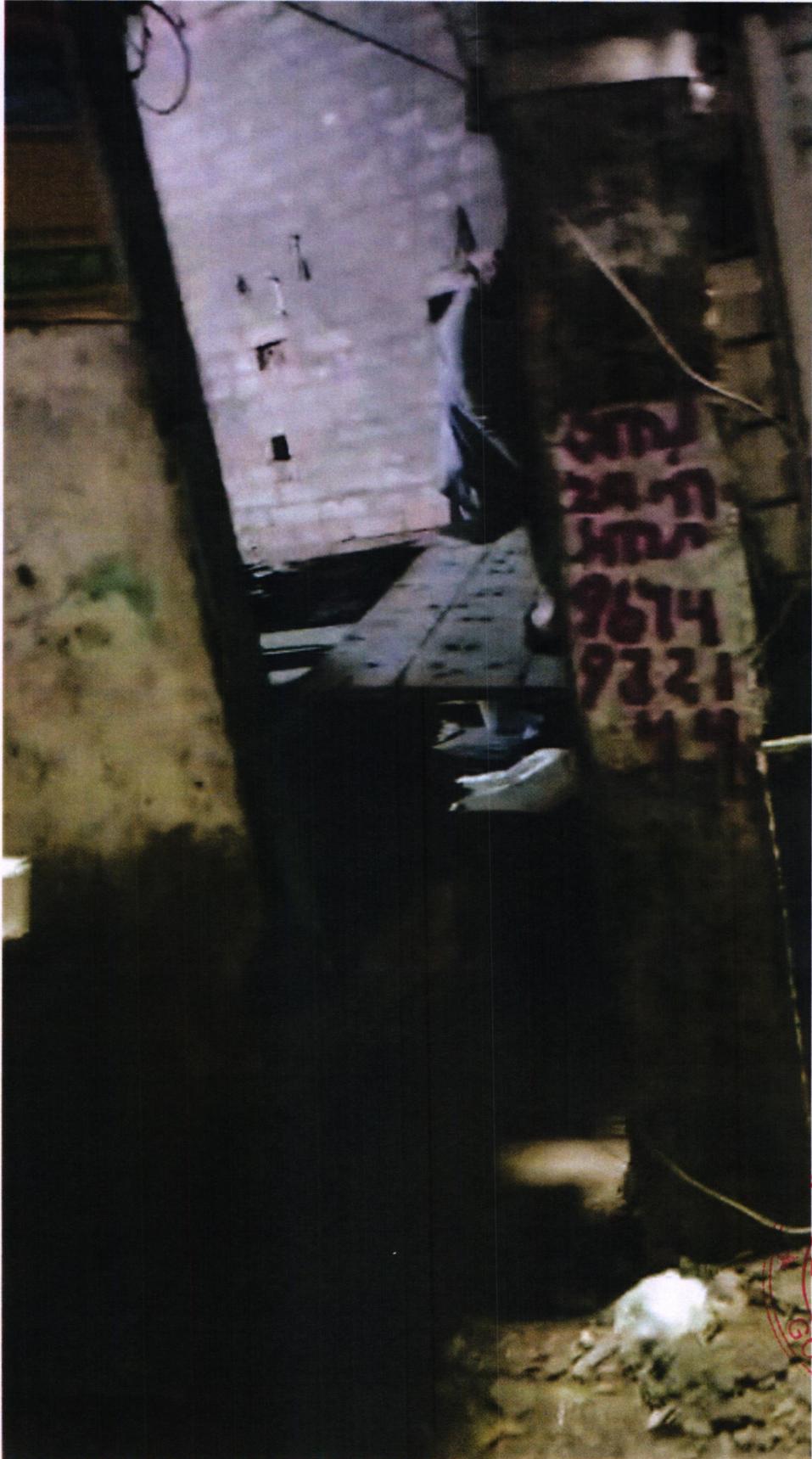
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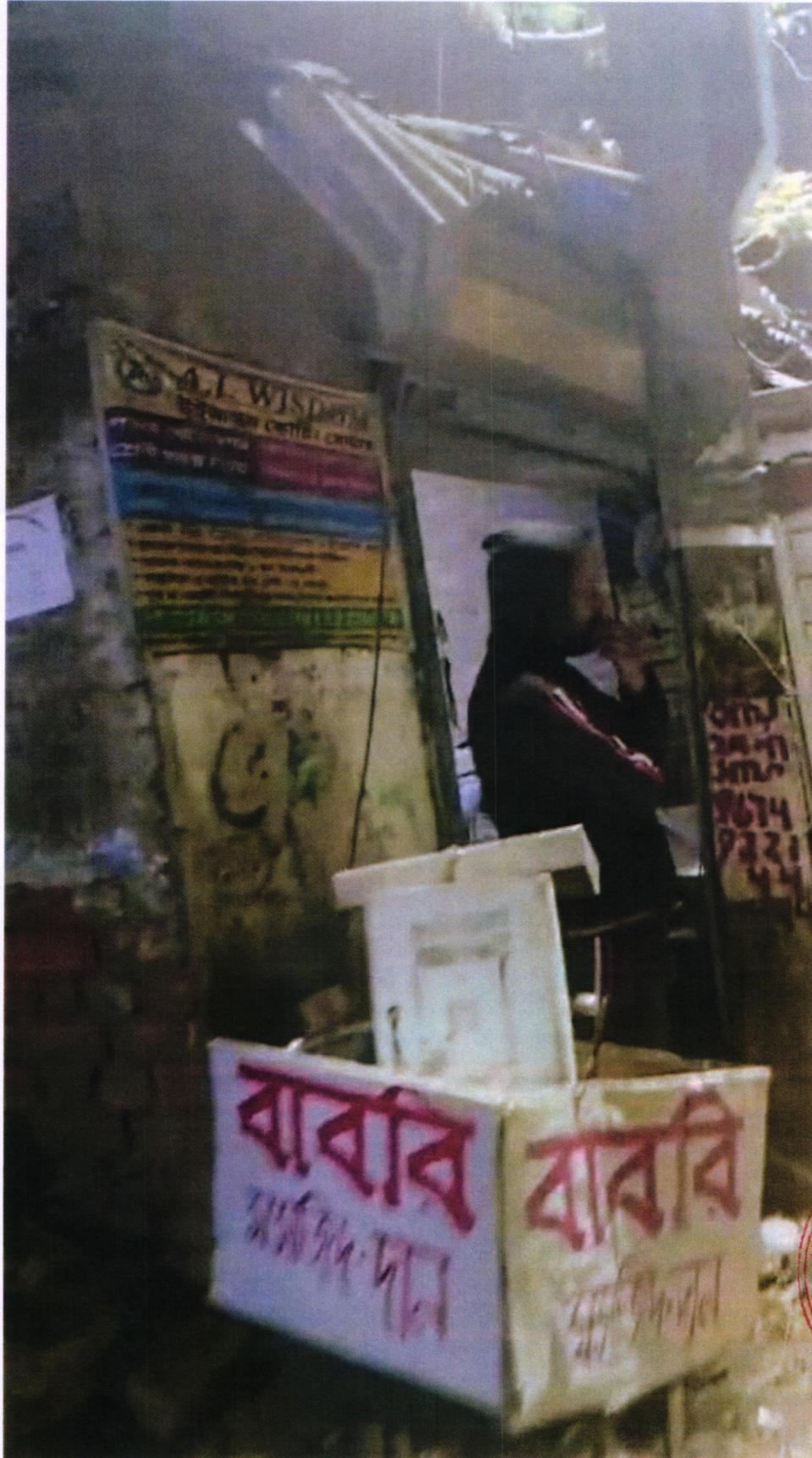
NOTARY
KOLKATA
Narendra Prasad Gupta
Regd. No.-13823/2018
Valid Till-30-12-2028
GOVT. OF INDIA



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NOTARY
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Regd. No.-13823/2018
Valid Till- 30-12-2028
PVT. OF INDIA

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DISTRICT : NORTH 24 PARGANAS
 IN THE HIGH COURT AT CALCUTTA
 CONSTITUTIONAL WRIT JURISDICTION

APPELLATE SIDE

O. A. No. 175 of 2025 E.Z.

Between

In the matter of:

Jabbar Ali Peada

.... Applicant

-Vs-

The State of West Bengal & Ors.

...Respondents



SUPPLEMENTARY AFFIDAVIT

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